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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Original Application No. 462 of 1993

K.L. Verma

.... Applicant

Versus

Union of India and Others

.... Respondents

CORAM:

Hon'ble Mr. Maharaj Din, J.M.

( By hon'ble Mr. Maharaj Din J.M. )

This is an application Under Section 19 of the Administrative Tribunal Act 1985 seeking for the relief that the order regarding transfer of the applicant be quashed.

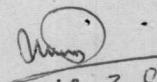
2. The applicant is posted as Assistant Executive Engineer at G.E. Gorakhpur. He has been transferred from the disturbed area in Punjab to Gorakhpur in the year 1991. Now again he has been transferred Asstt. from Gorakhpur to Babina as/Executive Engineer. The applicant has preferred an appeal under section 23(Iv) of C.C.S(CCA) Rules 1965 against the impugned order of transfer which is Annexure-I. In the appeal the applicant has requested that

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on the grounds mentioned therein his posting may be considered at the places of his choice as he is likely to retire from service.

3. The learned counsel for the applicant stated that this application be disposed of at admission stage itself as the main prayer in the application is made that the appeal preferred by him against the transfer be disposed of within a specified period. I feel that no appeal is provided under rule 23(iv) of CCS(CCA) Rules 1965 against the transfer order. The respondents however, may treat it and directed to dispose of the said representation(Annexure A-1) within a period of 30 days from the date of communication of this order. In the meantime the applicant may not be relieved from duty on transfer.

  
12.3.93  
Member (J)

Dated: 12th March 1993

(Uv)